

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

**Service Tax Misc. (EH) Application No. 40667/2019
in Service Tax Appeal No. 42210 of 2016**

(Arising out of Order-in-Appeal No. 502/2016 (STA – I) dated 29.8.2016 passed by the Commissioner of Service Tax (Appeals – I), Chennai)

M/s. Royal Agencies

1, Buddu Street, 1st Floor
Mannady, Chennai – 600 001.

Appellant

Vs.

Commissioner of GST & Central Excise

Newry Towers, Plot No. 2054
2nd Avenue, Anna Nagar
Chennai – 600 040.

Respondent

APPEARANCE:

Shri M. Ponnusamy, Consultant for the Appellant
Shri L. Nandakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri C.J. Mathew, Member (Technical)

Misc. Order No. **40018 / 2020**

Date of Hearing: 04.02.2020

Date of Decision: 04.02.2020

Per Ms. Sulekha Beevi C.S.

The Id. counsel submitted that the issue stands covered.

2. After hearing both sides, we allow the early hearing application.

List the appeal for hearing on 6.2.2020.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C.J. MATHEW)
Member (Technical)